

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 28451/2019

(Arising out of impugned final judgment and order dated 06-03-2019 in AN No. 27388/2013 06-03-2019 in AN No. 27389/2013 passed by the Customs, Excise and Service Tax Appellate Tribunal Regional Bench at Hyderabad)

COMMISSIONER OF CUSTOMS, CENTRAL EXCISE AND  
SERVICE TAX, TIRUPATI

Petitioner(s)

VERSUS

BHARATHI CEMENT CORPORATION PVT. LTD.

Respondent(s)

(FOR ADMISSION and IA No.136945/2019-STAY APPLICATION and IA No.136944/2019-CONDONATION OF DELAY IN FILING APPEAL)

Date : 16-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Atmaram N.S. Nadkarni, ASG  
Mr. Rupesh Kumar, Adv.  
Mr. Saurabh Mishra, Adv.  
Mr. Dharmendra Gupta, Adv.  
Mr. B. Krishna Prasad, AOR

For Respondent(s) Mr. Aaditya Bhattacharya, Adv.  
Mr. Apeksha Mehta, Adv.  
Ms. Ishita Mathur, Adv.  
Ms. Mounica Kasturi, Adv.  
Ms. Charanya lakshmikumaran, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Issue notice.

Tag with C.A. No.6227/2009.

(NARENDRA PRASAD)  
COURT MASTER(JAGDISH CHANDER)  
COURT MASTER